NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 77 (MAH)/2014/(T.P.) CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016 AT 2.00 PM.

NAME OF THE PARTIES:

Mr. Girish Huddar

V/s.

M/s. Shri Vaijanath Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Prachi Manekas- Wazalwar	Adv for Respondents	SIGNATURE
	Vidhyadhar Shinde	Adv. For pehhower	Barel.
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	Sneha Huddar.	petronerno. 2	Dur

Order

C.P No. 77/397-398 /NCLT/MB/MAH/2014

- 1. Both the parties are present.
- 2. Heard Counsel appearing for the Petitioner, stating that the matter already settled between the parties.

- 3. Petitioner seeks withdrawal of its Company Petition for which the matter is listed to 18th July, 2016 to file Withdrawal Application.
 - 4. List this matter on 18th July, 2016 at 10.30 a.m.

Sd1-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd1-

V. NALLASENAPATHY

Member (Technical)

Dated: 13th July, 2016.